

OFFICE ORDER

In exercise of the powers vesting in him under Article 229 of the Constitution of India read with Rule 4 of "The Himachal Pradesh High Court Officers and the Members of the Staff (Recruitment, Promotion, Conditions of Service, Conduct & Appeal) Rules, 2015" and all other enabling powers in this behalf, Hon'ble the Chief Justice has been pleased to appoint **Shri Yash Pal Thakur, S/o Late Shri Luddar Singh, C/o Kesar Singh, VPO Chaily, Tehsil Shimla District Shimla-171005, as Driver on Daily Wage basis**, at the rate of ₹255/- per day or at the prescribed rates as fixed by the State Government from time to time, with immediate effect, subject to fulfillment of following terms and conditions:-

1. That the appointment will be liable to be terminated at any time without any prior notice, if his work and conduct is not found satisfactory;
2. That the appointment will be subject to the verification of the character antecedents and medical fitness of the appointee. The certificate is to be obtained from the competent Medical Authority to whom the appointee will be referred.
3. That the attested copies of certificate(s) alongwith the original certificate(s), showing the date of birth, educational qualification etc. are to be furnished at the time of joining.
4. That the appointee is required to furnish two certificates from any two Gazetted Officers that he bears a good moral character.
5. That the appointee, if married, is required to furnish a certificate to the effect that he has not entered into bigamy.

The appointee is required to join his duties and furnish the requisite certificates within a fortnight of the receipt of this Office Order, failing which the appointment shall stand cancelled.

BY ORDER OF
HON'BLE THE CHIEF JUSTICE

REGISTRAR GENERAL

Endst.No.HHC/Estt.7 (14)/94-III-16391-400A Dated: 25.06.2016.
Copy forwarded for information to:

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;

Contd./2.

